

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated : 27th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 11 of 2013 &
IA Nos. 31 of 2013, 32 of 2013 and 36 of 2013**

**M/s Rathi Steels & Power Ltd. & Ors. Appellant (s)
Versus
Uttar Pradesh Electricity Regulatory
Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. Gaurav Agarwal
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan &
Mr. Pradeep Misra for R2-R3
Mr. Abhishek Sharma &
Mr. Shiv K. Pankha for Intervenor

**Appeal No. 12 of 2013 &
IA Nos. 34 of 2013 and 35 of 2013**

**M/s Parmarth Industries Pvt. Ltd. & Ors Appellant (s)
Versus
Uttar Pradesh Electricity Regulatory Commission
& Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. Gaurav Agarwal
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan,
Mr. Pradeep Misra for R-2 -R3 2

ORDER

The learned counsel for the Petitioner seeks permission to withdraw IA No. 36 of 2013 (Application for intervention).

Accordingly, the permission is granted and this application is dismissed as withdrawn. It is open to the Applicant to file an Appeal as against the impugned order.

Post the matter for further hearing in these Appeals along with connected Batch of Appeals Nos. 239, 240, 241 and 243 of 2012 on **9th July, 2013 at 2.30 p.m.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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